

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS

(2021-23)

THIRTY NINTH REPORT

(Presented on 10th August, 2023)



SECRETARIAT OF THE KERALA LEGISLATURE

THIRUVANANTHAPURAM

2023

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

**COMMITTEE
ON
PUBLIC ACCOUNTS
(2021-23)**

THIRTY NINTH REPORT

on

**Action Taken by Government on the Recommendations contained in the Eighth
Report of the Committee on Public Accounts (2011-2014)**

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COMMITTEE ON PUBLIC ACCOUNTS

(2021-2023)

Composition

Chairman:

Shri Sunny Joseph

Members:

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Shri. K. N. Unnikrishnan

Shri. M. Vincent

Legislature Secretariat

Shri. A. M. Basheer, Secretary

Shri. P. S. Selvarajan, Joint Secretary

Shri. Jomy K. Joseph, Deputy Secretary

Smt. Mable Antony, Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the Thirty Ninth Report on Action Taken by Government on the Recommendations contained in the Eighth Report of the Committee on Public Accounts (2011-2014).

The Committee considered and finalised this Report at the meeting held on 12th July, 2023.

Thiruvananthapuram,
10th August, 2023.

SUNNY JOSEPH,
Chairman,
Committee on Public Accounts.

REPORT

This Report deals with the Action Taken by the Government on the recommendations contained in the 8th Report of the Committee on Public Accounts (2011-14).

The 8th Report of the Committee on Public Accounts (2011-14) was presented to the House on 26th June 2012. The Report contained 9 recommendations pertaining to Revenue Department. The report was forwarded to Government on 30.06.2012 to furnish the statement of action taken on the recommendations contained in the Report and the final reply was received on 19.02.2022.

The Committee examined the statement of action taken received from Revenue Department on the recommendations contained in the 8th Report of the Committee (2011-14) in its meetings held on 17.06.2015, 12.01.2022 and 26.07.2022. The Committee was not satisfied with the actions taken by the department on the recommendations no. 19, 20, 21, 22, 23, 24 & 25 contained in the report and decided to pursue this matter further. These recommendations, Government replies and further recommendations of the Committee are included in Chapter I of this Report. The Committee decided not to pursue action on the recommendations contained in paragraphs 3 and 4, in the light of the replies furnished by the Government. Such recommendations/comments and their replies are incorporated in the Chapter II of this Report.

CHAPTER I**RECOMMENDATIONS OF THE COMMITTEE IN RESPECT OF WHICH ACTION TAKEN BY GOVERNMENT ARE NOT SATISFACTORY AND WHICH REQUIRE REITERATION****Revenue Department****Recommendation****(Sl. No.3, Para No 19)**

1.1 Regarding the computerization of land records the Committee finds that even after a lapse of considerable span of time and even though modern equipments were available the work could not be completed. The Committee concludes that the reason for the delay is the lack of planning and commitment at various levels in the departmental machinery. It is apprehended that about thirty years would be required to complete the re-survey work if the programme of resurvey continues at the current pace. The Committee suggests that a suitable target should be fixed for the completion of re-survey and the progress should be monitored and evaluated at State level so as to ensure time bound completion.

Action Taken

1.2 Computerisation of land records is in progress under the National Land Records Modernization Programme. District level Digitization Centres are being established under National Land Records Modernisation Programme to increase the rate of digitization activities at the District level and to update digital land records. As per the action plan of 2013-14, resurvey records of 36 villages were handed over to Revenue Administration (area=40611.0279 Hectare). As per action plan 2014-15 the Survey and Land Records Department targets to complete the

resurvey of 54 villages and to hand over resurvey records to Revenue Administration. Action plan work is strictly supervised through video conferencing.

1.3 The present staff strength of the Department is not sufficient for achieving the completion of resurvey of state in a short span of time. More over the staff are also assigned with the works related to special projects and 409 staff are engaged in Land Records Maintenance work.

Recommendation
(Sl.No.4, Para No 20)

1.4 The Committee observes that due to the non-completion of re-survey process the public belonging to a large area had to face so many difficulties such as their land tax was not fixed, they could not enjoy the benefits from Government etc. The Committee concludes from the replies rendered during evidence that though our State stands ahead in imparting training to majority of the staff and modern equipments, most of the trained staff are reluctant to apply modern technology and trained staff would be promoted and transferred to other places or deputed for executing other works.

Action Taken

1.5 There are 1751 surveyors in the Survey and Land Records Department. Department staff have been engaged in other survey works related to Pattayamela, acquisition of land, zero landless programme etc. 409 staff are engaged in Land Records Maintenance work in the Taluks. Resurvey works suffer a set back due to this kind of deployment of trained staff to the inevitable programmes. At present the resurvey work has been restricted to Government land and also to those private lands on request as per GO(MS)409/12/RD dated 31.10.2012. Use of modern technology, software and instruments like Electronic

Total Station is prevalent in resurvey work. Modern Government Research & Training Centre for Survey will start functioning soon for training departmental staff and others in Modern Survey.

Recommendation
(Sl. No.5, Para No.21)

1.6 The Committee also understands that the intervention of Service Organizations in Administrative matters is another impediment on the way to achieve the aim and feels that completion of resurvey work is very essential in the prevailing situation. Hence the Committee recommends to complete the resurvey work as a special project in a time bound manner by utilizing the staff available both in Revenue and Survey Departments and also by applying modern equipments available in the Departments. If the system would not be practiced, the Government should seriously think about entrusting the work to a private agency.

Action Taken

1.7 30 surveyors are required to complete the resurvey of village within one year. The present staff strength is not sufficient for achieving the completion of resurvey of State in a short span of time. Moreover, the staff are engaged in different types of survey works related to Pattayamela, acquisition of land, zero landless programme and survey works related to various projects. 409 staff are engaged in Land Records Maintenance work at Taluk level. At present the resurvey work has been restricted to Government land and also to those private lands on request as GO (MS)409/12/RD dated 31.10.2012. Restarting of resurvey/framing of an alternative mechanism is now under active consideration of Government and discussions in this regard is in progress.

Recommendation
(Sl. No.6, Para No.22)

1.8 The Committee opines that if the delay occurs is due to the existing procedural formalities, the Government shall take urgent steps to make necessary amendments in the relevant Rules to achieve the goal.

Action Taken

1.9 Amendments if required shall be made in the relevant rules in par with the present discussions and in the event of introduction of any alternative mechanism for completion of resurvey.

Recommendation

(Sl. No.7, Para No.23)

1.10 The Committee also observes that the lenient attitude of the department in taking strong disciplinary action against the officers who are responsible for the delay in completing the re-survey work is another factor which is slowing the work. Hence the Committee opines that mere suspension is not adequate in such cases as the disciplinary action would not be completed within the suspension period. The Committee opines that if action could be completed within the suspension period and further disciplinary measures such as dismissal from service would be adopted, the situation would have been better. The Committee, therefore, emphatically recommends that the department should take strenuous effort to finalize all disciplinary cases within six months.

Action Taken

1.11 Earnest efforts are being taken to finalise the disciplinary action in a time bound manner.

Recommendation

(Sl. No.8, Para No.24)

1.12 The Committee also recommends that a feasible target shall be fixed and the whole work of re-survey in general shall be completed within three years

positively. If it cannot be done by the Survey Department staff, some other alternative mechanism shall be sought in view of the urgency of the matter.

Action Taken

1.13 According to the Action Plan of 2013-14 resurvey records of 36 villages were handed over to Revenue Administration. As per Action Plan 2014-15 the Department target to complete the resurvey of 54 villages and to handover resurvey records to Revenue Administration. 30 surveyors are required to complete the resurvey work of a village within one year. The present staff strength is not sufficient for achieving the completion of resurvey of State in a short span of time. Moreover the staff are engaged in different types of survey work related to pattayamela, acquisition of land and survey works related to various special projects and 409 staff are engaged in land records maintenance work. Active discussions regarding restarting of resurvey / framing an alternate mechanism for completing the resurvey under the strict supervision and checking by the department staff is going on in a full fledged manner. As per GO (MS) 409/2012/RD dated 31/10/2012, resurvey work has been restricted to Government land and also in private lands on request.

Recommendation

(Sl. No.9, Para No. 25)

1.14 While observing that the complete data regarding re-survey would be notified in the website shortly and certain amendments has to be incorporated in the Act and Rules regarding transfer of data, the Committee strongly recommends that the relevant provisions in the Acts and Rules shall be amended so as to give statutory validity to the electronically generated records and documents. The

Committee further recommends that the same provisions shall be included in the Kerala Land Revenue Manual proposed to be enacted by the Department.

Action Taken

1.15 The E-rekha project envisaging the electronic generation of records which is meant for preservation and digitalization of the old survey records is in progress.

Further Recommendation on paras 19, 20, 21, 22, 23, 24 & 25

1.16 Having read through all the explanations furnished by the Department, the Committee analysed that there was hardly any progress in the work connected with computerisation of land records, completion of resurvey process etc. Therefore the Committee urged the department to take adequate measures including the appointment of sufficient staff and deployment of electronic equipments for the completion of work in a time phased manner.

CHAPTER II

RECOMMENDATIONS ON WHICH THE COMMITTEE DOES NOT DESIRE TO PURSUE IN THE LIGHT OF THE REPLIES FURNISHED BY THE GOVERNMENT

Revenue Department

Recommendation

(Sl.No.1, Para No.3)

2.1 While considering the audit paragraph relating to the inordinate delay in the preparation of Kerala Land Revenue Manual, the Committee observes that the preparation of the Manual which was assessed to require six months time for completion could not be completed even after six years. The Committee finds no

justification in incurring Government money for the preparation of Manual by extending the term of special officer posted for the purpose six times without achieving the object. The Committee expresses dissatisfaction over the action of the department for not specifying a time limit for the preparation and publication of Kerala Land Revenue Manual. The Committee further observes that considering the importance of the publication of Kerala Land Revenue Manual, the Government should have completed the endeavour by defining a fixed time limit.

Recommendation

(Sl.No. 2, Para No.4)

2.2 The Committee opines that the preparation of Kerala Land Revenue Manual is essential, and hence suggests that the department should take urgent efforts to prepare the same incorporating latest amendments. Current practice is to execute works manually as there was lack of provision in the Act and Rules for computerization. So the Committee recommends to make necessary amendments in the Act and Rules including computerization. The Committee emphasizes that the Kerala Land Revenue Manual should be prepared and published in a time bound manner, after incorporating all the required amendments.

Interim reply of paras 3 & 4

2.3 ലാന്റ് റവന്യൂ മാനുവലിന്റെ ആകെയുള്ള 6 വാല്യങ്ങളിൽ VI-ാം വാല്യമായ വില്ലേജ് മാനുവൽ 22.01.2019-ലെ സ.ഉ.(അ) 10/2019/റവന്യൂ നമ്പർ ഉത്തരവ് പ്രകാരം സർക്കാർ അംഗീകരിക്കുകയും തുടർവാല്യങ്ങൾ അംഗീകരിച്ച് നടപ്പിലാക്കുന്നതിന് ലാന്റ് റവന്യൂ കമ്മീഷണറെ ചുമതലപ്പെടുത്തിയും ഉത്തരവായിരുന്നു . ആയതിന്റെ അടിസ്ഥാനത്തിൽ IV-ാം വാല്യമായ ആർ.ഡി.ഒ. മാനുവലും I-ാം വാല്യമായ കമ്മീഷണറേറ്റ് മാനുവലും യഥാക്രമം 19.02.2019-നും 26.02.2019-നും അംഗീകരിച്ച് ഉത്തരവായിട്ടുള്ളതും ആയത് www.clr.kerala.gov.in എന്ന വെബ് സൈറ്റിൽ പ്രസിദ്ധീകരിച്ചിട്ടുള്ളതുമാണ്. ഇനി തയ്യാറാക്കുവാൻ അവശേഷിക്കുന്ന വാല്യങ്ങൾ ,

ഭൂമി ഏറ്റെടുക്കൽ മാനുവൽ (വാല്യം II), ജില്ലാ കളക്ടറേറ്റ് മാനുവൽ (വാല്യം I, II), താലൂക്ക് മാനുവൽ (വാല്യം V) എന്നിവയാണ്.

2.4 ഇതിൽ താലൂക്ക് ഓഫീസ് മാനുവലിന്റെ 18 അധ്യായങ്ങൾ പൂർത്തിയാക്കിയിട്ടുണ്ട്. അവശേഷിക്കുന്ന അധ്യായങ്ങളും അനുബന്ധങ്ങളും തയ്യാറാക്കുന്നതിനായി, കരട് മാനുവലിനെ അടിസ്ഥാനമാക്കി ജില്ലാതല ശിൽപശാലകളും തുടർന്ന് സംസ്ഥാനതല ശിൽപശാലയും നടത്തുന്നതിനും, സ്കൂട്ടിനി കമ്മിറ്റിയെ നിയോഗിച്ച് അന്തിമ പരിശോധന നടത്തുക തുടങ്ങിയ ജോലികൾ നടന്നു വരുന്നു. താലൂക്ക് മാനുവൽ പൂർത്തിയാക്കാൻ ഭൂമി ഏറ്റെടുക്കൽ മാനുവൽ ജില്ലാ കളക്ടറേറ്റ് മാനുവൽ എന്നിവ തയ്യാറാക്കുന്നതിനുള്ള നടപടികൾ ആരംഭിക്കുന്നതാണെന്ന് ലാൻഡ് റവന്യൂ കമ്മീഷണർ അറിയിച്ചിട്ടുണ്ട് എന്ന വിവരം അറിയിക്കുന്നു.

Further recommendation

2.5 As the preparation and publication of Kerala Land Revenue Manual is indispensable, the Committee wanted to know the time frame for the completion of the work and decided to place the subject on the agenda for its next meeting.

Action Taken for paras 3 & 4

2.6 റവന്യൂ (ജി) വകുപ്പിൽ നിന്നും 19.02.2022 ൽ കേരള ലാന്റ് റവന്യൂ മാനുവൽ തയ്യാറാക്കുന്നതിന് കാലതാമസം ഉണ്ടായതിനുള്ള കാരണം വ്യക്തമാക്കുന്ന കത്ത് ലഭ്യമാക്കുകയുണ്ടായി. കത്തിലെ ഉള്ളടക്കം ചുവടെ ചേർക്കുന്നു.

2.7 "ലാന്റ് റവന്യൂ മാനുവൽ തയ്യാറാക്കുന്നതുമായി ബന്ധപ്പെട്ട ഒരു സ്പെഷ്യൽ ഓഫീസറുടെ താല്ക്കാലിക Ex-cadre തസ്തികയും, ഒരു ഡെപ്യൂട്ടി കളക്ടർ, ഒരു ജൂനിയർ സൂപ്രണ്ട്, ഒരു യു .ഡി.സി., ഒരു ഓഫീസ് അറ്റൻഡന്റ് എന്നീ താത്ക്കാലിക തസ്തികകളും അനുവദിക്കുകയും ആയതിന് പ്രകാരം 1998 - ൽ ശ്രീ. മുഹമ്മദ് റിയാസുദ്ദീൻ ഐ.എ.എസ്. സ്പെഷ്യൽ ഓഫീസറുടെ ചാർജ്ജ് ഏറ്റെടുക്കുകയും തുടർന്ന് മാനുവലിന്റെ I, II വാല്യങ്ങളുടെ കരട് യഥാക്രമം 30.12.1999, 12.06.2002 തീയതികളിൽ

ലാൻഡ് റവന്യൂ കമ്മീഷണർ സർക്കാരിൽ സമർപ്പിക്കുകയും ചെയ്തു . ലാൻഡ് റവന്യൂ മാനുവലിന്റെ മൂന്നാം വാല്യം തയ്യാറാക്കിക്കൊണ്ടിരിക്കുന്ന സന്ദർഭത്തിൽ ശ്രീ. മുഹമ്മദ് റിയാസുദ്ദീൻ ഐ.എ.എസ്. എന്നിവരെ സ്പെഷ്യൽ ഓഫീസർ തസ്തികയിൽ നിന്നും സ്ഥലം മാറ്റുകയും സ്പെഷ്യൽ സെല്ലിൽ ജോലി ചെയ്തിരുന്ന മറ്റ് ഉദ്യോഗസ്ഥരെ ലാൻഡ് റവന്യൂ കമ്മീഷണറേറ്റിലേക്ക് മാറ്റി നിയമിക്കുകയും , സ്പെഷ്യൽ സെല്ലിന്റെ പ്രവർത്തനം നിലക്കുകയും ചെയ്തു. മാനുവൽ തയ്യാറാക്കുന്നതുമായി ബന്ധപ്പെട്ടുള്ള ചെലവ് ഉദ്യോഗസ്ഥരുടെ ശമ്പളയിനത്തിൽ മാത്രമാണുള്ളത്. മാനുവൽ തയ്യാറാക്കുന്നതുമായി ബന്ധപ്പെട്ട പ്രധാനപ്പെട്ട മിക്ക ജോലികളും സ്പെഷ്യൽ ഓഫീസർ നേരിട്ട് നിർവ്വഹിച്ചുകൊണ്ടിരുന്നതിനാൽ സ്പെഷ്യൽ ഓഫീസറുടെ സേവനം നഷ്ടപ്പെട്ടതിനുശേഷം ഇതുമായി ബന്ധപ്പെട്ട മറ്റ് ജോലികൾ മുമ്പ് നടന്നിരുന്നതുപോലെ വേഗത്തിൽ നടക്കാതെയായി.

2.8 150-ൽ പരം നിയമങ്ങളുടേയും ചട്ടങ്ങളുടേയും അടിസ്ഥാനത്തിലുള്ള ലാൻഡ് റവന്യൂ മാനുവൽ തയ്യാറാക്കുകയെന്ന സങ്കീർണ്ണമായ പ്രവൃത്തി വകുപ്പിലെ ഏതെങ്കിലും ഉദ്യോഗസ്ഥന്റെ നിലവിലുള്ള ചുമതലകൾക്കൊപ്പം ചെയ്യുക എന്നത് പ്രായോഗികമല്ലാത്തതിനാൽ സർക്കാരിന്റെ 05.07.2016 ലെ 58199/ജി/2010/ആർ.ഡി. നമ്പർ കത്തിൽ നിർദ്ദേശിച്ച പ്രകാരം ലാൻഡ് റവന്യൂ മാനുവൽ തയ്യാറാക്കുന്ന ചുമതല ഐ.എൽ.ഡി.എം അഡ്മിനിസ്ട്രേറ്റീവ് ഓഫീസറെ ഏല്പിക്കുകയും ടിയാൻ ആയത് തയ്യാറാക്കി 29.12.2017-ന് ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ കാര്യാലയത്തിൽ സമർപ്പിക്കുകയും ചെയ്തിരുന്നു. എന്നാൽ ടി കരട് മാനുവൽ ഫലപ്രദമല്ലായെന്ന് കണ്ടതിനാൽ ലാൻഡ് റവന്യൂ മാനുവൽ തയ്യാറാക്കുന്നതിന് അസിസ്റ്റന്റ് കമ്മീഷണർ , സീനിയോറിറ്റി സെല്ലിന്റെ കീഴിൽ ഒരു സ്പെഷ്യൽ ടീമിനെ നിയോഗിക്കുകയും ചെയ്തു . വില്ലേജ് - റവന്യൂ സംയോജനത്തെ തുടർന്ന് റവന്യൂ ഒരു എസ്റ്റാബ്ലിഷ്മെന്റ് ആയ സാഹചര്യത്തിൽ വില്ലേജ് ഓഫീസ് മാനുവൽ പ്രത്യേകമായി തയ്യാറാക്കുന്നതിന് പ്രസക്തിയില്ലാത്തതിനാൽ റവന്യൂ മാനുവലിന്റെ ഭാഗമായി തന്നെ വില്ലേജ് ഓഫീസ് മാനുവലും തയ്യാറാക്കുവാൻ തീരുമാനിക്കുകയും സംസ്ഥാനത്ത് ടി വിഷയത്തിൽ വിദഗ്ദരും പരിചയസമ്പന്നരുമായ 40 ഓളം ഉദ്യോഗസ്ഥരുടെ സെമിനാർ

സംഘടിപ്പിച്ച് വിശദമായ ചർച്ചകൾക്കും വിശകലനങ്ങൾക്കും വിധേയമാക്കി വില്ലേജ് ഓഫീസ് മാന്വലിന്റെ കരട് സർക്കാരിന്റെ അംഗീകാരത്തിന് സമർപ്പിക്കുകയും ആയതിന്റെ അടിസ്ഥാനത്തിൽ വില്ലേജ് ഓഫീസ് മാന്വൽ 22.01.2019 ന് സ.ഉ.(അച്ചടി)നം.10/2019/റവ ഉത്തരവ് പ്രകാരം അംഗീകരിക്കുകയും ചെയ്തിട്ടുണ്ട്.

2.9 മേൽ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ വിശദമായ ചർച്ചകൾക്കും വിശകലനങ്ങൾക്കും വിധേയമാക്കി റവന്യൂ മാന്വലിന്റെ ഭാഗമായ ലാൻഡ് റവന്യൂ കമ്മീഷണറേറ്റ് മാന്വലും, റവന്യൂ ഡിവിഷണൽ ഓഫീസ് മാന്വലും യഥാക്രമം 26.02.2019 നും 19.02.2019 നും അംഗീകരിച്ച് ഉത്തരവായിട്ടുണ്ട്. റവന്യൂ മാന്വലിന്റെ ഭാഗമായ താലൂക്ക് ഓഫീസ് മാന്വൽ തയ്യാറാക്കി വരുന്നു. 2020-21 കാലയളവിൽ സംസ്ഥാനത്ത് കോവിഡ് രൂക്ഷമായ സാഹചര്യം നിലനിന്നിരുന്നതിനാലാണ് താലൂക്ക് ഓഫീസ് മാന്വൽ തയ്യാറാക്കുന്നതിൽ കാലതാമസം നേരിട്ടതെന്നും ആയത് തയ്യാറാക്കി ടി വിഷയത്തിൽ വിദഗ്ദരും പരിചയസമ്പന്നരുമായ ഉദ്യോഗസ്ഥരുടെ സെമിനാർ സംഘടിപ്പിച്ച് വിശകലനങ്ങൾക്ക് വിധേയമായി കരട് പൂർത്തീകരിക്കുന്നതിനുള്ള നടപടികൾ സ്വീകരിച്ച് വരുന്നുണ്ട് എന്നും ലാൻഡ് റവന്യൂ കമ്മീഷണർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ള വിവരം അറിയിച്ചുകൊള്ളുന്നു."

Thiruvananthapuram,
10th August, 2023

Sunny Joseph,
Chairman,
Committee on Public Accounts.

APPENDIX

Summary of Main Conclusion / Recommendation

Sl No.	Para No.	Department concerned	Conclusion / Recommendation
1	1.16	Revenue	Having read through all the explanations furnished by the Department, the Committee analysed that there was hardly any progress in the work connected with computerisation of land records, completion of resurvey process etc. Therefore the Committee urged the department to take adequate measures including the appointment of sufficient staff and deployment of electronic equipments for the completion of work in a time phased manner.